

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

(IB)-380(PB)/2017

In the matter of:

M/s. Uniword Telecom Limited

... Applicant

v.

M/s. Autopal Industries Ltd.

... Respondent

SECTION: Under Section 9 of the Insolvency & Bankruptcy Code.

Order delivered on 22.11.2017

Coram

R.VARADHARAJAN,
HON'BLE MEMBER(JUDICIAL)

DEEPA KRISHAN,
HON'BLE MEMBER(TECHNICAL)

For the applicant:
For the respondent:

None.
Mr. Naresh Kumar Sejvani.

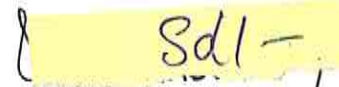
ORDER

None is present for the petitioner. Learned counsel for the Respondent is present and represents that the reply to the petition has already been filed and in compliance with the order dated 8.11.2017 the petitioner was required to file rejoinder on 13.11.2017 and that the matter is posted today for arguments. Non-appearance of the petitioner or



failure to file rejoinder shows that the petitioner is not interested in prosecuting the matter. In the circumstances, the petition is dismissed for non-prosecution.


(DEEPA KRISHAN)
MEMBER(TECHNIAL)


(R. VARADHARAJAN)
MEMBER(JUDICIAL)

KCS